

strikes without prior notice and without utilising the existing machinery for the settlement of disputes; in the remaining 2 cases where notices were given the unions did not fully utilise the existing machinery before taking direct action. In 7 of the 41 cases the managements were also responsible for precipitating matters. In all these cases breaches of the Code of Discipline were brought home to the concerned parties.

Minimum Wages Act

283. { **Shri Y. D. Singh:**
 Shri P. Venkatasubbaiah:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether Government propose to amend the Minimum Wages Act for protection of higher wages in scheduled employment in which the minimum rates of wages fixed are lower and for safeguarding against victimisation of employees who seek to enforce their rates under the measure; and

(b) the list of industries to which this amended Act will apply?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). Proposals are under examination.

Conference of State Ministers

234. { **Shri Bishanchander Seth:**
 Shri Yashpal Singh:
 Maharajkumar Vijaya
 Ananda:
 Shri Inder J. Malhotra:

Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether it is a fact that a Conference of State Ministers of Information and Broadcasting was held on the 25th October, 1962;

(b) if so, what subjects were discussed in the Conference; and

(c) what decisions the Conference has taken; with details thereof?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) Yes, Sir.

(b) and (c). The Conference considered publicity problems arising out of the present emergency and measures necessary to ensure close co-ordination between the Centre and State publicity organisations in their publicity efforts in regard to National Integration and the Five Year Plan. No formal decisions were taken.

Documentary Films

285. **Shri Bishanchander Seth:** Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether it is a fact that Government have decided to increase the production of documentary films;

(b) if so, the reasons therefor;

(c) how many films are at present being produced annually; and

(d) how much will be increased?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) Yes, Sir.

(b) To meet the increasing publicity needs of the various Ministries etc., and also to provide for the production of a certain number of films on behalf of State Governments, on request.

(c) About 98.

(d) The target for 1962-63 is 120 films.

Lifting of Cattle by Pak. Nationals

286. **Shri Swell:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that on the 27th September, 1962 a large number of Pakistani nationals trespassed into Indian territory in the **District of Khasi Jaintia Hills** and took away 49 cows belonging to Indian nationals; and

(b) if so, what steps Government have taken to restore the cows to the

owners or to compensate them for their losses?

The Prime Minister and Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). On September 27, 1962, some Indian nationals of village Pyrdiwah took their cattle for watering to the Pyian river. Some Pakistani nationals armed with daos, lathis and spears trespassed into Indian territory near Suplanghat, District United K & J Hills and forcibly drove away 49 head of cattle.

Protests have been lodged, under the Ground Rules Agreement, with the Pakistan authorities at the Sector Commander's as well as at District Officer's level. The Government of Assam have also lodged a protest with the East Pakistan Government demanding return of the stolen cattle to the owners, through the Commander of the Indian Border Out Post.

Film Institutes

287. Shri Hem Raj: Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of students who have joined the Film Institute of India at Poona in 1962-63; and

(b) the number of staff engaged so far and the annual expenditure incurred on it?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) 38.

(b) 126.

Actual expenditure on staff

	Rs.
1960-61	63,000
1961-62	.. 2,27,300
1962-63 (for 6 months)	.. 1,40,200
(1-4-62 to 30-9-62)	

Recognition of Unions

**288. { Shri Buta Singh:
Shri Gulshan:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that according to the Code of Discipline a union which had been de-recognised for any illegal act could regain its recognition only after its membership has been verified by the Labour Ministry;

(b) if so, whether any such verifications were made of the unions de-recognised in 1960 and re-recognised in September, 1961 in the Posts and Telegraphs, Civil Aviation, Defence, Railways and Central Public Works Department; and

(c) if not, on what basis the unions were re-recognised?

The Minister of Labour in the Ministry of Labour and Employment (Shri Jaisukhlal Hathi): (a) A union de-recognised for breaches of the Code of Discipline can claim re-recognition after a period of one year or, in certain circumstances, two years, provided during this period it has not been found guilty of any fresh violation of the Code and is still in majority. In some cases verification of membership may not be necessary.

(b) The question does not arise, as the Unions referred to were not de-recognised under the Code of Discipline.

(c) In accordance with the Government's decision that "the recognition of the Unions, which was withdrawn for their participation in the Central Government employees strike of July 1960, should be restored on the terms and conditions applicable at the time of withdrawal."

Civilian Psychologists in Defence

289. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) whether it is a fact that Second Pay Commission had recommended